

SL. No.3

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/682/2024 in CP(IB) No.430/9/HDB/2018</b>
<b>NAME OF THE COMPANY</b>	<b>Shree Rudra Shakti Industries Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>V.N.Commercial Corporation</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Shree Rudra Shakti Industries Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>9 of IBC</b>

**ORDER**

**IA (IBC)/682/2024**

**Present:** Ld. Counsel Ms. M. Vazra Laxmi for the Applicant.

Keeping in view the facts and circumstances made in the application, the period from 08.02.2020 to 06.02.2024 i.e., 1459 days is excluded from the CIRP period.

Further, the CIRP period is also extended by 90 days w.e.f., 07.02.2024.

Accordingly, this application is allowed and disposed of.

**SD/-**

**MEMBER (T)**

**SD/-**

**MEMBER (J)**